

प्रधान मंत्री (श्रीमती इन्दिरा गांधी) : (क) तथा (ख) समाचार पत्रों में प्रकाशित सूचनाओं के अनुसार पाकिस्तान परमाणु ऊर्जा आयोग का विचार कराची के समीप एक न्यूक्लीय सम्मिश्र स्थापित करने का है। यह परियोजना पाकिस्तान के परमाणु ऊर्जा के विकास में योजनाबद्ध तरीके से गति लाने के कार्यक्रम का एक भाग बनाई जाती है। बताया जाता है कि यह निश्चित करने के लिए कि यह सम्मिश्र केवल बिजली पैदा करने वाले एक संयंत्र के रूप में हो अथवा बिजली पैदा करने के साथ-साथ समुद्र के पानी का अपक्षारीकरण करने का दोहरा कार्य करने वाले संयंत्र के रूप में हों। आशा है कि संयंत्र लगाने का काम लगभग दस वर्ष में पूरा हो जायेगा।

(ग) सरकार ने इन सूचनाओं पर गौर किया है।

†THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : (a) and (b) According to newspaper reports, the Pakistan Atomic Energy Commission plans to set up a nuclear complex near Karachi. This project is stated to be part of a planned acceleration of the development of nuclear energy in Pakistan. Detailed studies are reported to be under way to determine whether such a complex should be a single purpose plant to generate electric power or a dual purpose plant what would also desalinate sea water. The plant is expected to be completed in about 10 years.

(c) Government have taken note of the reported developments.]

‡Reopening of Shalimar Works Ltd.

471. **SHRI J. S. ANAND :**
SHRI KALYAN ROY :

Will the Minister of **INDUSTRY AND CIVIL SUPPLIES** be pleased to state :

(a) whether Government are aware that Shalimar Works Ltd., a ship-repairing and barge building plant in Calcutta has been closed down for some time;

(b) whether Government have received representation for its take over; and

(c) if so, what steps Government have taken to reopen the plant ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. C. GEORGE) : (a) and (b) Yes, Sir.

(c) No steps towards takeover and reopening the plant have yet been taken.

†[English translation.

‡Transferred from the 22nd November, 1974.

12 NOON PAPERS LAID ON THE TABLE

Cabinet Secretariat Notifications

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each (in English and Hindi) of the following Notifications of the Cabinet Secretariat (Department of Personnel and Administrative Reforms) :—

(i) Notification G.S.R. No. 467(E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twentieth Amendment Rules, 1974.

(ii) Notification G.S.R. No. 468 (E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twenty-first Amendment Rules, 1974.

(iii) Notification G.S.R. No. 469 (E), dated the 15th November, 1974, publishing the Indian Administrative Service (Pay) Twenty-second Amendment Rules, 1974.

(iv) Notification G.S.R. No. 470 (E) dated the 15th November, 1974, publishing the Indian Police Service (Pay) Fifth Amendment Rules, 1974.

(v) Notification G.S.R. No. 471 (E) dated the 15th November, 1974 publishing the Indian Police Service (Pay) Sixth Amendment Rules, 1974.

(vi) Notification G.S.R. No. 472 (E), dated the 15th November, 1974, publishing the Indian Forest Service (Pay) Second Amendment Rules, 1974. [Placed in Library for (i) to (vi). See No. LT 8580/74]

Annual Report (1973-74) on the activities of the Central Silk Board

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI Z. R. ANSARI) : Sir, I beg to lay on the Table, under section 12A of the Central Silk Board Act, 1948, a copy (in English and Hindi) of the Annual Report on the activities of the Central Silk Board during the year 1973-74. [Placed in Library. See No. LT 8582/74]